

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-157/2019

New Delhi, this the 15th day of January, 2019

Hon'ble Sh. A.K. Bishnoi, Member(A)

Madan Lal Paneri, aged 69 years, 'A',
s/o Sh. Chunni Lal Paneri,
retired as Principal from KVS,
R/o H.No. 3, Road No. 2, Ansari Vatika,
Subhash Nagar, Udaipur (Raj). ... Applicant

(through Sh. Yogesh Sharma)

Versus

1. Union of India through the Secretary,
Ministry of Human Resources Development(HRD)
Govt. of India, New Delhi.
2. The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area, Saheed Jeet Singh Marg,
New Delhi. ... Respondent

ORDER (ORAL)

When this matter came up for hearing, learned counsel for the applicant submits that the applicant initially joined Kendriya Vidyalaya Sangathan as PGT on 07.07.1977 and subsequently, was appointed as

Principal on 19.05.2000 i.e., after 01.01.1986 and thus was entitled for GPF cum pension scheme. Contrary to this, he has been treated under the CPF scheme. In this regard, the applicant has made several representations dated 20.03.2017, 22.09.2017 and 25.06.2018. Vide letter dated 4/5.07.2018, the respondents have informed the applicant that the matter was under consideration.

2. Under the circumstances, the OA is disposed of at this stage itself, without going into the merits of the case by directing the respondents to consider and decide the representations made by the applicant by passing a self contained and reasoned order within ninety days from the date of receipt of a certified copy of this order. No costs.

**(A.K. Bishnoi)
Member (A)**

/ns/